FORM No. - 4 See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Orzigzoral Application No. 167 of 2002
Applicant (s) Nousingh Charge Rout Respondent (s) Union of Ardia can
Advocate for Applicant (s). Ms S. K. Swain Advocate for Respondent (s). M.R. Maharty
M.R. Motharty

NOTES OF THE REGISTRY

RDERS OF THE TRIBUNAL

I.P.O/B.D. for Rs.50/- filed For Registration please.

For Adonizarion.

9,4,02

REGISTER

Dy Registra

Order No.1, dated 5.4.2002

matter was not in This today's list. On being mentioined by Mr. Swain, the learned counsel for the petitioner, this matter is taken up today.

- 2. Heard Mr.S.K.Swain, the counsel for the petitioiner learned and Mr.D.N.Mishra, the learned Standing Counsel (Railways) for the respondents. With consent of the leasrned counsel of both sides, this matter is taken up for final disposal at the staye of admission itself.
- 3. In the present application, prayer has been made to provide compassionate appointment to the applicant;

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father, a Railway employ

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

The copy of ordered, 5.402 and o.A. Issued to all the respects. by Regal. With A.D. Posts.

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while continuing in service. Having heard the learned counsel for the petitioner and Mr.Misra, the learned Standing Counsel (Railways) for the respondents, this O.A. is disposed of with direction to the respondents to consider the case of the applicant for providing him an employment on compassionate ground. The consideration should be made within a period of three months from the date of receipt of copy of this order.

Send copies of this order along with copies of the O.A. to the respondents at the cost of the applicant. Mr.Swain, appearing for the applicant, undertakes to file the required postages for transmissioin of copies of this order along with copies of the O.A. to the respondents by registered post with A.D., by 12.4.2002.

MEMBER (JUDICIAL)